

FIR No. 177/19  
PS Mangol Puri  
State vs. Sagar

09.04.2020

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply not received.

It be called afresh for 13.04.2020.

Date is given on the specific request of Ld. LAC.

**Duty MM /North-West/ Delhi**  
**09.04.2020**

FIR No. 110/2020  
PS Shalimar Bagh  
State vs. Golu @ Ashish

09.04.2020

**Order on bail application of accused Golu @ Ashish.**

Present : Ld. APP for the State.

Sh. Suresh Chandra, Ld. counsel for accused.

Ld Counsel for accused submits that the accused is in J/C since 24.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

The contents of reply of bail application perused as per which there are no previous involvement of the present accused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 24.03.2020, recovery has already been effected, the accused does not have any previous involvement and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Golu @ Ashish is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 20,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.

2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Bail bond furnished, considered and accepted.

RC retained. RTO be intimated.

Copy of order be given dasti as per rules.

**Duty MM /North-West/ Delhi**

**09.04.2020**

FIR No. 142/15  
PS Keshav Puram  
State vs. Amrinder

09.04.2020

**This is an interim bail application moved on behalf of accused Amrinder through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. Proxy LAC for Sh. Govind Kant, Ld. LAC for the accused.

IO SI Naveen is present and submitted his reply.

IO submits that only Section 420/34 IPC has been invoked qua the accused.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Amrinder is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 895/19  
PS Mangol Puri  
State vs. Bheem

09.04.2020

**This is an interim bail application moved on behalf of accused Bheem through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Bheem is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 528/16  
PS Shakur Pur  
State vs. Bobby

09.04.2020

**This is an interim bail application moved on behalf of accused Bobby through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Bobby is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 003561/2020  
PS Prem Nagar  
State vs. Sonu

09.04.2020

**This is an interim bail application moved on behalf of accused Sonu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sonu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 175/19  
PS Mangol Puri  
State vs. Sonu @ Nata

09.04.2020

**This is an interim bail application moved on behalf of accused Sonu @ Nata through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sonu @ Nata is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**



FIR No. 90/2020  
PS Prem Nagar  
State vs. Md. Taslim

09.04.2020

**This is an interim bail application moved on behalf of accused Md. Taslim through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Md. Taslim is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 326/19  
PS Vijay Vihar  
State vs. Vijay

09.04.2020

**This is an interim bail application moved on behalf of accused Vijay through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Vijay is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

Ex. No. 155/17  
PS Aman Vihar  
State vs. Pradeep

09.04.2020

**This is an interim bail application moved on behalf of accused Pradeep through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Pradeep is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 15,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 55/2020  
PS Raj Park  
State vs. Dhirender Kumar

09.04.2020

**This is an interim bail application moved on behalf of accused Dhirender Kumar through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Dhirender Kumar is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 12339/18  
PS Shalimar Bagh  
State vs. Sunny @ Duggi

09.04.2020

**This is an interim bail application moved on behalf of accused Sunny @ Duggi through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Sunny @ Duggi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 10,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 33346/19  
PS North Rohini  
State vs. Raj Kumar @ Raju

09.04.2020

**Present:-** Ld. APP for the State.

Report received on the copy of order dated 07.04.2020 passed by Sh. Abhishek Kumar, Ld. MM, North-West, Rohini, from the Jail Superintendent, Tihar, Delhi seeking clarification in respect of the correct particulars of the accused.

Notice be issued to the concerned Ahlmad of the Court of Sh. Abhishek Kumar, Ld. MM to submit the report on 10.04.2020 before the Ld. Duty MM alongwith original application.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 22418/19  
PS Subhash Place  
State vs. Amit

09.04.2020

**Present:-** Ld. APP for the State.

Report received on the copy of order dated 07.04.2020 passed by Sh. Abhishek Kumar, Ld. MM, North-West, Rohini, from the Jail Superintendent, Tihar, Delhi seeking clarification in respect of the correct particulars of the accused.

Notice be issued to the concerned Ahlmad of the Court of Sh. Abhishek Kumar, Ld. MM to submit the report on 10.04.2020 before the Ld. Duty MM alongwith original application.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 371/19  
PS Rani Bagh  
State vs. Rahul

09.04.2020

**Present:-** Ld. APP for the State.

Report received on the copy of order dated 07.04.2020 passed by Sh. Abhishek Kumar, Ld. MM, North-West, Rohini, from the Jail Superintendent, Tihar, Delhi seeking clarification in respect of the correct particulars of the case / accused.

Notice be issued to the concerned Ahlmad of the Court of Sh. Abhishek Kumar, Ld. MM to submit the report on 10.04.2020 before the Ld. Duty MM alongwith original application.

**Duty MM /North-West/ Delhi  
09.04.2020**



FIR No. 5316/19  
PS Raj Park  
State vs. Sanjay

09.04.2020

**Present:-** Ld. APP for the State.

Report received on the copy of order dated 03.04.2020 passed by Sh. Sushil Kumar, Ld. MM, North-West, Rohini, from the Jail Superintendent, Tihar, Delhi seeking clarification in respect of the correct particulars of the FIR Number.

Notice be issued to the concerned Ahlmad of the Court of Sh. Sushil Kumar, Ld. MM to submit the report on 10.04.2020 before the Ld. Duty MM alongwith original application.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 7098/19  
PS Raj Park  
State vs. Sanjay

09.04.2020

**Present:-** Ld. APP for the State.

Report received on the copy of order dated 03.04.2020 passed by Sh. Sushil Kumar, Ld. MM, North-West, Rohini, from the Jail Superintendent, Tihar, Delhi seeking clarification in respect of the correct particulars of the FIR Number.

Notice be issued to the concerned Ahlmad of the Court of Sh. Sushil Kumar, Ld. MM to submit the report on 10.04.2020 before the Ld. Duty MM alongwith original application.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 39/2020  
PS Maurya Enclave  
State vs. Ashu @ Munna & ors.

09.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO Inspector Virender Kumar is present.

Be put up for consideration before the concerned Court on 15.04.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus.

**Duty MM /North-West/ Delhi**  
**09.04.2020**

FIR No. 51/2020  
PS Kanjhawala  
State vs. Deepak

09.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO SI Dhani Ram is present.

Be put up for consideration before the concerned Court on 15.04.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus.

**Duty MM /North-West/ Delhi**  
**09.04.2020**

FIR No. 168/2020  
PS Sultan Puri  
State vs. Sanju

09.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO SI Mohit is present.

Put up up for consideration before the concerned court on  
23.04.2020.

**Duty MM /North-West/ Delhi**  
**09.04.2020**

FIR No. 130/2020.  
PS Kanjhawala  
State vs. Onyebuchi

09.04.2020

**Present:-** Ld. APP for the State.

IO ASI Ravinder Singh is present with case file.

Accused Onyebuchi produced for the first time after his arrest on 08.04.2020 at 11.35 pm.

Accused has been apprised about his right to free legal aid.

Ms. Swapna Sinha, Ld. Remand Advocate is present.

IO submits that the information about the arrest of the accused is in the process of being sent through the concerned Embassy which is not open today.

Heard. File perused.

Sufficient grounds exists justifying the arrest of the accused. Accordingly, accused is remanded to J/C till 23.04.2020.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 754/14  
PS North Rohini  
State vs. Girish

09.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO SI Chetan is present.

Put up up for consideration before the concerned court on  
23.04.2020.

**Duty MM /North-West/ Delhi**  
**09.04.2020**

FIR No. 479/19  
PS Keshav Puram  
State vs. Amit

09.04.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State.

IO SI Naveen is present.

Put up up for consideration before the concerned court on  
23.04.2020.

**Duty MM /North-West/ Delhi**  
**09.04.2020**



FIR No. 536/19  
PS Sultan Puri  
U/s 392/34 IPC  
State vs. Karan @ Parcha  
09.04.2020

**This is an interim bail application moved on behalf of accused Karan @ Parcha by  
Ld. LAC.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Karan @ Parcha is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 370/16  
PS Sultan Puri  
U/s 392/411/34 IPC  
State vs. Karan @ Parcha  
09.04.2020

**This is an interim bail application moved on behalf of accused Karan @ Parcha by  
Ld. LAC.**

**Present:-** Ld. APP for the State.

Ms. Swapna Sinha, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Karan @ Parcha is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
09.04.2020**

FIR No. 133/2020  
PS Prem Nagar  
State vs. Rekha

09.04.2020

**Present:-** Ld. APP for the State.

IO HC Sandeep Kumar with case file.

Accused Rekha produced for the first time after her arrest on 09.04.2020 at 11.45 am.

Accused has been apprised about her right to avail free legal aid.

Accused submits that she has engaged a private counsel.

Sh. Narender Kumar, Advocate, Enrl. No. D-1506/11, on behalf of the accused.

Application seeking 14 days JC has been filed by the IO seeking custody on the ground that investigation is at the initial stage.

On the other hand, an application for seeking bail has been filed on behalf of accused seeking bail on the ground that the recovery has already been effected from the accused and accused has been falsely implicated in the present case. It is further submitted the custodial interrogation is no longer required.

Reply of bail application as filed by the IO is perused as per which the IO has opposed the bail application and submits that there is no previous involvement of accused and he does not required further custody of the accused.

Heard. Record perused.

In the present facts and circumstances and considering the fact that the recovery has already been effected from the accused and there is no previous involvement of accused. Accordingly, the bail application of accused Rekha is allowed and she be released on bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Bail bond furnished, considered and accepted for 45 days with direction to furnish proper solvency proof on or before 23.05.2020.

Application disposed off accordingly.

Copy of the order be given dasti as per law.

**Duty MM /North-West/ Delhi**  
**09.04.2020**